

By E-Mail / Special Messenger.

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/\_\_\_\_\_ /A

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court,  
Guwahati.

To,  
Shri Abu Saleh Badrudduza Laskar  
Member, MACT, Nalbari

Dated Guwahati, the February, 2020.

Sub:- **Permission to avail Earned Leave and LTC**

Ref:- Your letter No. MACT/N/96 dated 24.02.2020.

Sir,

With reference to the above, I am directed to inform you that, you are granted Earned Leave w.e.f. 16.03.2020 to 21.03.2020 prefixing 14.03.2020 & 15.03.2020 and suffixing 22.03.2020 with permission to leave the headquarters from the morning of 14.03.2020 till the evening of 22.03.2020, subject to Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati along with permission to visit Chennai with your wife and son by availing LTC for the current block period of 2018-2021.

Further, you may hand over the charge of your Court and Office to the District and Sessions Judge, Nalbari and in her absence to the next senior most Judicial Officer at the station before proceeding on leave.

Yours faithfully,

sdt

**JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2020/1280-1282 /A

Dated 28/2/20

Copy to:-

1. The Principal Accountant General, (A&E), Mizoram, Aizawl for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

**JT. REGISTRAR (VIGILANCE)**

Puo